

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-300/ND/2023

IN THE MATTER OF:

Canara Bank

.....Applicant

Vs.

TRN Energy Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 26.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Hitesh Sachar, Adv Anju Jain,
For the Respondent : Adv Rakesh Kumar, Adv Preeti Kahsyap, Adv Ankit
Sharma, Adv Varun Pandit, Adv Rishabh Arora, Adv
Yash Dhawan,

ORDER

Ld. Counsel on behalf of Financial Creditor is present. Ld. Counsel on behalf of Corporate Debtor is also present and submitted that he is trying to settle the matter with the Financial Creditor and therefore, sought adjournment. In view of the request made by the Ld. Counsel of CD, list this matter on **31.05.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**